

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 177 OF 2018 &
IA NO. 867 OF 2018

Dated: 18th February, 2019

Present: HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER
HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

In the matter of:

M/s Amplus KN Solar Private Limited & Anr.

.... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission Ors.

.... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rahul Kinra

Counsel for the Respondent (s) : Mr. Balaji Srinivasan for R-2 to 5

Mr. Ashok Bannidinni

Ms. Unne Salma for R-6

ORDER

The learned counsel, Mr. Balaji Srinivasan, for the Respondent Nos. 2 to 5 and the learned counsel, Mr. Ashok Bannidinni, for the sixth Respondent, pray for another two weeks time to comply with the Order dated 05.12.2018 of this Tribunal.

The learned counsel, Mr. Rahul Kinra, appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder to the reply to be filed by the counsel for the Respondent Nos. 2 to 5 and 6.

Submissions of the learned counsel appearing for the second Respondent and the Appellant, as stated supra, are placed on record.

Another two weeks times is granted to the counsel for the Respondent Nos. 2 to 5 and 6 to comply with the Order dated 05.12.2018 of this Tribunal. They are permitted to do the needful on or before 05.03.2019, after duly serving copy to the counsel for the Appellant.

The counsel for the Appellant also permitted to file his rejoinder to the reply to be filed by the counsel for the Respondent Nos. 2 to 5 and 6 on or before 01.04.2019, after duly serving copy to the counsel for the Respondent Nos. 2 to 5 and 6.

List this matter on **04.04.2019**, as agreed by the counsel for the Appellant and the Respondent Nos. 2 to 5 and 6.

The interim order granted earlier by this Tribunal will continue till the next date of hearing i.e. on 04.04.2019.

(Ravindra Kumar Verma)
Technical Member

vt/js

(Justice N. K. Patil)
Judicial Member